

- (vi) G. S. R. 2 (E) published in Gazette of India dated the 1st January, 1972 together with an explanatory Memorandum.
- (vii) G. S. R. 9 (E) and 10 (E) published in Gazette of India dated the 3rd January, 1972 together with an explanatory Memoandum.
- (viii) G. S. R. 15 (E) published in Gazette of India dated the 5th January, 1972 together with an explanatory Memorandum.
- (ix) G. S. R. 25 (E) published in Gazette of India dated the 11th January, 1972 together with an explanatory Memorandum.
- (x) G. S. R. 33 (E) published in Gazette of India dated the 19th January, 1972 together with an explanatory Memorandum.
- (xi) G. S. R. 56 (E) published in Gazette of India dated the 24th January 1972 together with an explanatory Memorandum.
- (xii) G. S. R. 62 published in Gazette of India dated the 1st January, 1972 together with an explanatory Memorandum.
- (xiii) G. S. R. 63 published in Gazette of India dated the 1st January, 1972 together with an explanatory Memorandum.
- (xiv) G. S. R. 120 published in Gazette of India dated the 22nd January, 1972 together with an explanatory Memorandum.
- (xv) G. S. R. 121 published in Gazette of India dated the 22nd January, 1972 together with an explanatory Memorandum. [Placed in Library. See No. LT—1445/72.]
- (10) A copy each of the following Mysore Government Notifications (Hindi and English versions) under sub-section (2) of section 9 of the Mysore Stamp Act, 1957, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore :—
- (i) S. O. 1900 published in Mysore Gazette dated the 25th November, 1971.
- (ii) S. O. 123 published in Mysore Gazette dated the 13th January, 1972. [Placed in Library. See No. LT—1446/72.]
- (11) A copy of Mysore Government Notification No. S. O. 1763 (Hindi and English versions) dated the 1st October, 1971, under section 39 of the Mysore Sales Tax Act, 1957, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [Placed in Library. See No. LT—1447/72.]
- (12) A copy of the Gujarat Sales Tax (Third Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. (GHN-85)-GSR-1071/(5)-TH in Gujarat Government Gazette dated the 27th December, 1971, under sub-section (5) of section 86 of the Gujarat Sales Tax Act, 1969, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT—1448/72.]

#### AIRORAFT (AMENDMENT) RULES

THE MINISTER OF STATE IN THE  
MINISTRY OF TOURISM AND CIVIL  
AVIATION (DR. SAROJINI MAHISHI) : I  
beg to lay on the Table a copy of the Aircraft  
(Amendment) Rules, 1972 (Hindi and  
English versions) published in Notification  
No. G. S. R. 159 in Gazette of India dated

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[Shri K. R. Ganesh]

the 5th February, 1972, under section 14A of the Aircraft Act, 1934, together with an explanatory Note. [Placed in Library. See No. LT- 1449/72.]

## COMMITTEE ON PUBLIC UNDERTAKINGS

### NINTH REPORT

SHRI M. B. RANA (Broach) : I beg to present the Ninth Report of the Committee on Public Undertakings regarding action taken by Government on the recommendations contained in their Sixty-seventh Report (Fourth Lok Sabha) on Production Management in Public Undertakings.

## TAXATION LAWS (AMENDMENT) BILL

### EXTENSION OF TIME FOR PRESENTATION OF SELECT COMMITTEE REPORT

SHRI PILOO MODY (Godhra) : I beg to move :

"That this House do further extend the time for the presentation of the Report of the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, and the Gift-tax Act, 1958 upto the 10th May 1972."

AN HON. MEMBER : 10th May !

MR. SPEAKER : Mr Piloo Mody seldom asks for anything. We should agree to it.

SHRI ATAL BIHARI VAJPAYEE (Gwalior) : I doubt if the work of the Committee will be completed by 10th May. How can they meet during the Session ?

SHRI G. VISWANATHAN (Wandiwash) : It is better we extend the time further.

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*during President's Add. (Rep.)*

SHRI ATAL BIHARI VAJPAYEE : Have more time

MR. SPEAKER : Let us believe them.

SHRI G. VISWANATHAN : Let him give an assurance.

MR. SPEAKER : The question is :

"That this House do further extend the time for the presentation of the Report of the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957 and the Gift-tax Act, 1958 upto the 10th May, 1972."

*The motion was adopted*

12 22 hrs.

## COMMITTEE ON THE CONDUCT OF A MEMBER DURING PRESIDENT'S ADDRESS

### EXTENSION OF TIME FOR PRESENTATION OF REPORT

SHRI R. D. BHANDARE (Bombay Central) : I beg to move :

"That this House do further extend the time for the presentation of the Report of the Committee on the Conduct of a Member during President's Address on guidelines for Members on the occasion of the President's Address to Members of Parliament, upto the 15th April, 1972."

SHRI PILOO MODY (Godhra) : One clarification, Sir. Which President's Address ?

SHRI S. M. BANERJEE (Kanpur) : Sir, I am not against this motion for extension of time. But I only want that till the Committee submits its report, there should be no President's Address.